MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 18/AM12 HELD ON 09.08.2011 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh — Addl. DG
2. Shri V.K. Gupta — Addl. DG
3. Shri. V.K. Srivastava — Addl. DG
4. Shri N.P.S. Monga — Addl. DG
5. Dr. L.B.S. Singhal — Jt. DGFT
6. Dr. Rajiv Arora — Jt. DGFT
7. Shri A.K. Singh — Jt. DGFT
8. Shri R.S. Ratna — Jt. DGFT
9. Shri. Hardeep Singh — Jt. DGFT
10. Smt. Vibha Bhalla — Jt. DGFT
11. Shri A. Mishra — Stats Advisor
12. Shri A.K. Cashyap — Dy. DGFT
13. Smt. Sonika Khattar — FTDO

The decision taken on the individual cases are as under:-

Case No.01 M/s Uniworth Ltd Raipur
F.No. 01/60/162/101/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension for regularization of advance authorizations No. (i) 0210100411 dt. 30.4.2007 (ii) 0210100401 dt. 30.4.2007 (iii) 0210100402 dt. 30.4.2007 (iv) 0210100403 dt. 30.4.2007 (v) 0210099688 dt. 3.4.2007 (vi) 0210099687 dt. 03.4.2007 (vii) 0210102458 dt. 17.7.2007

The Committee decided to grant extension for 6 months beyond the permitted 36 months for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period of 36 months. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.02 M/s Aditya Industries Mumbai
F.No. 01/60/162/227/AM12/EFGC(PRC)

PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for revalidation of Advance Licence No.0310477887 dt. 8.7.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and do not establish genuine hardship warranting relaxation.

Case No.03 M/s Sterling Auxiliaries Pvt. Ltd. Mumbai
F.No. 01/60/162/297/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for revalidation and EOP extension of Advance Licence No. 0310476203 dt. 24.6.2008

The Committee noted the request of the firm and decided to grant EOP extension by 6 months from the date of communication. However, revalidation request for imports is rejected. However the extension of 6 months has been granted to enable the firm to fulfil exports to an extent of imports already made. RA may verify EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.
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Case No.04 M/s. Adcock Ingram Ltd. Bangalore
F.No. 01/60/162/347/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0710057212 dt. 30.4.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.05 M/s The Supreme Industries Ltd. Mumbai

F.No. 01/60/162/293/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310326269 dt. 18.4.2005.

The Committee decided to grant extension for further almost 7 months till 17.11.2008 beyond the permitted 36 months for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period of 36 months. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.06 M/s Alkem Laboratories Ltd. Mumbai
F.No. 01/60/162/303/AM11/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310417822 dt. 31.2.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.07 M/s Shalina Laboratories Ltd. Mumbai
F.No. 01/60/162/366/AM12/EFGC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310475408 dt. 19.6.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.08 M/s Micro Labs. Ltd. Bangalore
F.No. 01/60/162/270/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Clubbing of 2 advance authorization no. 0710053515 dt. 25.9.2007 and 0710054371 dt. 6.11.2007 for the purpose of regularization/ redemption

The Committee considered the request of the firm and decided to allow to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.09 M/s. The Bombay Dyeing & Mfg. Co Ltd. Mumbai
F.No. 01/60/162/344/AM11/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of advance authorization no. 0310446819 dt. 17.10.2007.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.10 M/s. The Bombay Dyeing & Mfg. Co Ltd. Mumbai
F.No. 01/60/162/349/AM11/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of advance license no. 0310449730 dt. 8.11.2007

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.11 M/s. Malladi Drugs & Pharmaceuticals Ltd.
F.No. 01/60/162/292/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of advance license no. 0410095125 dt. 7.4.2008

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No.12 M/s Alkem Laboratories Ltd. Mumbai
F.No. 01/60/162/303/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310442420 dt. 11.9.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for upto 26.8.2008 i.e. almost 8 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.13 M/s Medreich Ltd. Bangalore
F.No. 01/60/162/346/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of advance licence No. 0710057726 dt. 5.6.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.14 M/s Indoco Ltd Mumbai
F.No. 01/60/162/309/AM10/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of advance licence No. 0310477039 dt. 2.7.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.15 M/s Bhukhanvala Tools Pvt. Ltd., Mumbai
F.No. 01/60/162/208/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for clubbing of three advance authorization no. 1) 0310379828 dt. 10.5.2006, 2)0310332666 dt. 02.06.2005 and 3) 0310256585 dt. 05.03.2004 for the purpose of regularization/ redemption.

The Committee considered the request of the firm and decided to allow the clubbing of EO fulfilled upto 200% (quantity wise) only in advance authorization No. 0310332666 dt. 02.06.2005 with advance authorization no. 0310379828 dt. 10.5.2006 and 0310256585 dt. 05.03.2004 for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.16 M/s Madura Coats Pvt. Limited
F.No. 01/60/162/177/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Clubbing of annual advance authorization no. 3510019476 dt. 5.9.2006 with advance licence no. 3510020784 dt. 16.4.2007.

The Committee considered the request of the firm and decided to allow to club annual advance authorization no. 3510019476 dt. 5.9.2006 with advance licence no. 3510020784 dt. 16.4.2007 for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.17 M/s Lucky Forms Pvt. Ltd.
F.No. 01/60/162/1834/AM11/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Revalidation of advance authorization no. 0310399858 dt. 18.9.2006

The Committee agreed for regularization of exports made to the an extent of export already made in accordance with the decision of the Norms Committee. RA may do the needful for the closure of the case. However no further imports will be permitted to be made.

Case No.18 Ms. Garware Wall Ropes Ltd. Pune
F.No. 01/60/162/596/AM10/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Revalidation and enhancement in CIF value on on advance authorizations i) 3110029289 dt. 22.5.2007, ii) 3110029380 dt. 31.5.2007, iii) 3110029458 dt. 6.6.2007, iv) 3110031878 dt. 11.12.2007 and DFIA Nos. i) 3110026598 dt.22.9.2006 ii) 3110027241 dt. 16.11.2006 iii) 3110029288 dt. 22.5.2007 iV) 31100293381 dt. 315.2007.

The Committee noted that the reasons of rejection by PRC for revalidation earlier were taken for delay and the DFIA had already been transferred. The committee noted that the reasons provided by the firm for non exports are on account of volatility of the international market and erratic rise in price of the imported inputs. These reasons are purely the commercial risk and not a genuine hardship warranting policy relaxation. The case was therefore rejected.

Case No.19 M/s Bombay Rayon Fashions Limited Mumbai
F.No. 01/60/162/1864/AM11/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- EOP extension of Advance Authorization no. 0310440959 dt. 27.8.2007.

The case was deferred to be re-examine in detail in light of the General Note 14 of SION for textile by PRC in consultation with the Norms Committee.

Case No.20 M/s. Dharam Industries Delhi
F.No. 01/60/162/1544/AM11/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Revalidation of DEPB licence no. 0510159931 dt. 16.6.2005.

It was decided that the case may be examined by Zonal CLA and thereafter to be placed before PRC for a decision.

Case No.21 M/s Hindustan Polyamides & Fibres Ltd. Mumbai
F.No. 01/60/162/209/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for clubbing of 4 advance authorization no. 1) 0310442329 dt. 10.9.2007, 2) 0310454666 dt. 19.12.2007 3) 0310467654 dt. 8.4.2008 and 4) 0310543250 dt 29.10.2009 for the purpose of regularization/ redemption.

The case was deferred and will be examined in light of specific provisions of clubbing as stipulated in Para 4.20.3 of HBP.

Case No.22 M/s. Magppie International Ltd. Delhi
F.No. 01/94/180/580/AM10/PC-IV/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- EOP extension of Advance Authorization no. 0510182200 dt. 15.5.2006.

The Committee considered the request and noted that there has been a delay in providing endorsement by RA and therefore it decided to extend EOP against the aforesaid advance authorization for 2 months from the date of communication without composition fee.

Case No.23 M/s. Dynamic Industries Ltd. Ahmedabad
F.No. 01/60/162/529/AM10/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- EOP extension of DFIA No. 0810060348 dt. 13.10.2006.

The committee deliberated on the request for the grant of EOP extension and decided that since exports made appear to discharge the obligation to the extent of import made, the case may be regularized to the extent of exports made as per the provisions of FTP by RA.

Case No.24 M/s. Jamshedpur Welpack Poly Industries (P) Ltd. Jamshedpur
F.No. 01/94/180/85/AM09/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Extension of EOP against two advance authorization no. 0210018330 dt. 2.1.2001 and 0210024068 dt. 4.7.2001.

The case was withdrawn for processing on file in view of GRC's decision.

Case No.25 M/s Jaypee Hotels Limited
F.No. 01/91/180/384/AM12/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for revalidation of SFIS scrips No. 0510243378 dt. 9.6.2009.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.26 M/s PSG Steels (P) Limited
F.No. 01/91/180/373/AM12/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for revalidation of SFIS scrips No. 3310013033 dt. 15.4.2009.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.27 M/s Kotak Mahindra Bank Limited
F.No. 01/91/180/383/AM12/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for revalidation of SFIS scrip No. 0310520077 dt. 15.5.2009.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.28 M/s Spicejet Limited
F.No. 01/91/180/159/AM12/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject- Request for following SFIS Scrips No. 0510241622 dt. 18.5.2009 and 0510241623 dt. 18.5.2009 (new numbers 0510281949 and 0510281950)

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.29 M/s LMJ International Limited
F.No. 01/91/180/545/AM11/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for extension in validity of Agri Infrastructure Scrip No. 0261183 dt. 28.5.2009.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.
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Case No.30 M/s Allanasons Limited
F.No. 01/91/180/1355/AM11/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for extension in the validity of VKGUY licence No. 0261159 dt. 27.5.2009 and 0261198 dt. 26.8.2009.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.31 M/s Aarti Drugs Ltd. Mumbai
F.No. 01/60/162/174/AM12/EFGC(PRC)
PRC Meeting No. 18/AM12 dated: 09.08.2011

Subject:- Clubbing of 4 advance authorizations no. 0310441411 dt. 30.8.2007, 0310481329 dt. 5.8.2008, 0310494554 dt. 18.11.2008 and 0310493254 dt. 6.11.2008 for the purpose of redemption/regularization.

The Committee considered the request of the firm and decided to allow to club above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.32 M/s Shalina Laboratories Ltd. Mumbai
F.No. 01/60/162/370/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310471571 dt. 16.5.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No. 33 M/s Indoco Remedies Ltd., Mumbai
F.No. 01/60/162/275/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EO extension/revalidation of 3 advance authorization nos. (i) 0310419119 dt.09.02.2007 (ii) 0310439907 dt.17.08.2007 & (iii) 0310468812 dt.17.04.2008 for clubbing and redemption purpose.

The Committee considered the request of the firm and decided to allow to club above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.34 M/s Alkem Laboratories Ltd. Mumbai
F.No. 01/60/162/302/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310419460 dt. 13.2.2007.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.35 M/s Shalina Laboratories Ltd. Mumbai
F.No. 01/60/162/367/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310487181 dt. 22.9.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.36 M/s. Ashapura Minechem Ltd. Mumbai
F.No. 01/60/162/1028/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310423075 dt. 14.3.2007.

The Committee decided to grant extension for 4 months till 1.7.2010 beyond the permitted 36 months for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period of 36 months. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.37 M/s. Geo Fresh Organics, Sidhpur
F.No. 01/91/180/503/AM12/PC-3
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Revalidation of VKGUY scrip No. 0810071221 dt. 11.4.2008 for Rs. 264988/-.

The committee deliberated the case in detail and noted that in the instant case the scrip was issued as a reward/incentive and did not have any bearing/linkage with any stipulated export obligation. The committee noted that such rewards scrips need to be utilized within the time line stipulated in the FTP and its non utilization within the stipulated time on the reasons enumerated by the firm is not construed as genuine hardship warranting relaxation.

Case No.38 M/s. Ranbaxy Ltd. Gurgaon
F.No. 01/60/162/279/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0510229363 dt. 16.10.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for 2 months i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.39 M/s. Ranbaxy Ltd. Gurgaon
F.No. 01/60/162/278/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0510216262 dt. 12.2.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for 2 months i.e. total 8 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.40 M/s. Ranbaxy Ltd. Gurgaon
F.No. 01/60/162/277/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0510193503 dt. 31.10.2006.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.41 M/s. Shalina Lab. Pvt. Ltd.. Mumbai
F.No. 01/60/162/369/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for EOP extension of Advance Licence No. 0310488616 dt. 1.10.2008..

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the extent of EO claimed to have been fulfilled by the firm within the valid EOP and also thereafter out side the EOP period which has been considered for the purpose of regularization. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.42 M/s. New Wheels Ltd. Mumbai
F.No. 01/60/162/241/AM12/EFGC(PRC
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Clubbing of 3 Advance authorization no. 03026660 dt. 3.12.1998, 0310071004 dt. 31.1.2001 and 0310149408 dt. 23.7.2002.

The Committee deliberated on the case and decided that the case may be re-examined on file by PRC in consultation with PC-IV and thereafter placed before PRC.

Case No.43 M/s. Essar Project (India) Ltd. Mumbai
F.No. 01/89/1809/08/AM12
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for Import of 10 nos. of left Hand Drive Rear Dump truck

The Committee considered and approved the request of M/s Essar Project (India) Ltd. Mumbai to import 10 nos. of left Hand Drive Rear Dump truck from USA for use in side mining area in relaxation of the provisions of Para 2(II) (a) (ii) of Import Licensing Note of Chapter 87. The permission is subject to the condition that the vehicles would not ply on the public roads and would be use only on project site.

Case No.44 M/s. Essar Project (India) Ltd.
F.No. 01/89/1809/07/AM12
PRC Meeting No. 18/AM12 dated: 09.08.2011
Subject:- Request for Import of left Hand Drive Rear Dump truck.

The Committee considered and approved the request of M/s Essar Project (India) Ltd. Mumbai to import 18 nos. of left Hand Drive Rear Dump truck from USA for use in side mining area in relaxation of the provisions of Para 2(II) (a) (ii) of Import Licensing Note of Chapter 87. The permission is subject to the condition that the vehicles would not ply on the public roads and would be use only on project site.